



Government of Jammu and Kashmir  
Labour & Employment Department  
Civil Secretariat, Jammu.

Notification

Jammu, the 27<sup>th</sup> December, 2017.

SRO 528 In exercise of the powers conferred by section 35 of the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979, (Central Act), the Government of Jammu and Kashmir hereby make the following amendments in Jammu and Kashmir Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Rules, 1984; namely:-

1. in clause (vi) of sub-rule (2) of rule 11, for the words "Deputy Labour Commissioner (Central)", the words "Deputy Labour Commissioner, Jammu/Kashmir" shall be substituted.
2. in sub rule (2) of rule 23, for the words "send telegrams to", the words "inform" shall be substituted.

By order of the Government of Jammu and Kashmir.

Sd/-

(Kifayat Hussain Rizvi), IAS  
Commissioner/Secretary to the Government,

No.L&E/Lab/121/2014-II

Dated:- 27 -12-2017

Copy to the:-

1. Advisor to Hon'ble Chief Minister, J&K.
2. Secretary to Government of India, Ministry of Labour and Employment, Shram Shakti Bhawan, New Delhi-110001.
3. Principal Secretary to the Governor, J&K.
4. Principal Secretary to the Chief Minister, J&K.
5. All Administrative Secretaries.
6. Divisional Commissioner, Jammu/Kashmir.
7. Secretary, Legislative Assembly/Council.
8. All Heads of Departments.
9. Director Information, J&K, Jammu with the request to publish the notification in leading English dailies one each from Jammu/Kashmir.
10. All Deputy Commissioners/District Development Commissioners.

11. General Manager, Government Press, Jammu for its publication in the next issue of the Government Gazette.
12. Consultant to the Minister for Labour and Employment for information of the Hon'ble Minister.
13. Private Secretary to Commissioner/Secretary to the Government, Labour and Employment Department.
14. SRO file (w.2.s.c).
15. Stock file.



(Dr. Irfan Ali Khan)KAS  
**Under Secretary to the Government**

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